

CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL,

WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –III

**Excise Appeal No.E/2482/2007-EX [DB]**

[Arising out of Order-in-Appeal No.IND-I/122/2007 dated 12.06.2007 passed by the Commissioner (Appeals), Customs, Central Excise, Indore].

C.C.E., Indore

...Appellant

Vs.

H & R Johnson (India) Ltd.

... Respondent

Present for the Appellant : Shri.R.K. Mishra, D.R.

Present for the Respondent: None

**Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)  
HON'BLE MR. B.RAVICHANDRAN, MEMBER (TECHNICAL)**

**Date of Hearing/Decision: 13.01.2016**

**FINAL ORDER NO. 56421/2016**

**PER: S.K. MOHANTY**

This appeal is directed against the Order-in-Appeal dated 12.06.2007 passed by the Commissioner (Appeals), Customs and Central Excise, Indore.

2. As per Instructions issued by C.B.E.C. dated 17.12.2015 from file F.No. 390/Misc./163/2010-JC, the appeal is not maintainable due to the monetary limit.

3. Therefore, the appeal filed by the Revenue is dismissed.

(Operative part of the order pronounced in the open court)

**(B.RAVICHANDRAN)  
MEMBER (TECHNICAL)**

**(S.K. MOHANTY)  
MEMBER (JUDICIAL)**

Anita